

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2965
ANSWERED ON THURSDAY, THE 14th MARCH, 2013/
PHALGUNA 23, 1934 (SAKA)**

SUBMISSION OF BALANCE SHEETS

QUESTION

**2965. SHRI S. ALAGIRI:
SHRI PRATAPRAO GANPATRAO JADHAO:**

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य

मंत्री

be pleased to state:

(a) the details of the provision of submission of balance sheets by the Companies to the Registrar of Companies;

(b) the details of violation of above provision during each of the last three years;

(c) the details of action taken by the Government on violation of above provision of submission of balance sheets; and

(d) the details of punitive action taken in this regard during each of the last three years and the results achieved so far ?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
(PILOT)**

(SHRI SACHIN

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री सचिन पायलट)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(a) As per provisions of section 220 of the Companies Act, 1956 every company is required to file a copy of the Balance Sheet and Profit & Loss Account with the Registrar of Companies (ROC) within 30 days from the date on which the above documents were so laid before the Annual General Meeting (AGM).

(b) to (d) The following are the details of cases filed for non-filing of Balance Sheets and Profit and Loss Account in the last three years:

Year	Number
2009-10	2089

2010-11	1981
2011-12	3097

For delayed filing of such documents, the additional fee payable is levied as per section 611(2) of the Companies Act, 1956
